

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

Original Application No.467/2003.  
this the day of 14.11.2003.

**HON'BLE MR. S.P. ARYA, MEMBER (A).**

Tej Bahadur Singh aged about 75 years,  
S/o Late Faiz Bahadur Singh R/o Khabor,  
Post Madhogan, Tala, District: Pratapgarh.

... Applicant.

By Advocate:-None.

**Versus.**

Union of India through,  
General Manager, Northern Railway,  
Baroda House, New Delhi.

2. Divisional Railway Manager,  
Northern Railway, Hazratganj,  
Lucknow.

... Respondents.

By Advocate:-None.

**O R D E R ( ORAL )**

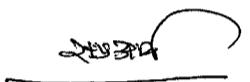
**As per Shri S.P. Arya, Member (A).**

None for the parties. I have gone through the O.A. It appears that the applicant was working as Driver with the respondent no.2. He has retired. He was claiming pensionary benefits without calculating 75% running allowance which is due to him. A Notification dated 05.12.1988 issued from the Railway Board allowed the 75% running allowance for the pensionary benefits in the similar O.A. by this Tribunal.



The representation of the applicant dated 23.3.2002 (Annexure-3) which is still pending with the respondents. The respondent no.2 is directed to decide the representation of the applicant dated 23.3.2002 (Annexure-3) by a reasoned and speaking order within a period of two months from the date of communication of this order in accordance with extent rules. If any grievance survives even thereafter, the applicant will be at liberty to approach ~~this Tribunal~~ <sup>an appropriate forum</sup> as per law.

2. The O.A. is disposed of as above without any order as to costs.

  
\_\_\_\_\_  
MEMBER (A).

Dated:-14.11.2003.  
Lucknow.  
Ak/-